

ITEM NO.16

COURT NO.5

SECTION XI-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 22520/2024

(Arising out of impugned final judgment and order dated 10-10-2023 in WA No. 1249/2023 passed by the High Court Of Orissa At Cuttack)

STATE OF ODISHA & ORS.

Petitioner(s)

VERSUS

UPENDRA KUMAR DAS

Respondent(s)

(IA No.181984/2024-CONDONATION OF DELAY IN FILING and IA No.181985/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.181986/2024-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)

WITH

Diary No(s). 22521/2024 (XI-A)

(FOR ADMISSION and I.R. and IA No.218696/2024-CONDONATION OF DELAY IN FILING and IA No.218697/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.218698/2024-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)

Date : 30-09-2024 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE HRISHIKESH ROY

HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Mr. Som Raj Choudhury, AOR
Ms. Shrutee Aradhana, Adv.
Mr. Prashant Kumar, Adv.

For Respondent(s) M/S. V. Maheshwari & Co., AOR
Dr. I M Quddusi, Sr. Adv.
Mr. Jabar Singh, Adv.
Mr. Jazib Siddiqui, Adv.
Mr. Sameer Siddiqui, Adv.
Ms. Kanti Tiwari, Adv.
Mr. Avinash Kumar, Adv.
Mr. Dhruv Singh, Adv.

UPON hearing the counsel the Court made the following

O R D E R

1. Delay condoned.
2. Mr. Som Raj Choudhury, learned counsel for the State of Odisha submits that the State's Writ Appeal challenging the direction

given by the learned Single Judge was not entertained on merit and was dismissed on the ground of delay.

3. The present Special Leave Petition is filed for a direction for consideration of the State's Writ Appeal on merit by the learned Division Bench of the High Court.

4. Issue notice. Tag with SLP (Civil) Diary No.23031/2024.

(DEEPAK JOSHI)
ASTT. REGISTRAR-cum-PS

(KAMLESH RAWAT)
ASSISTANT REGISTRAR